

T. S. No. 7/2018

**27.03.19** Both sides represented.

Learned counsel for counter claim submitted that two of the O.Ps in counter claim yet to be served with notice in said counter claim.

It appears, vide last order suit got posted for discovery/inspection/admission/ADR.

In view of said submission, it appears that unless all the parties are present before this Court, mis-carrriage of justice may occasion.

Hence, in interest of maintaining proper procedure, stage of discovery/inspection/admission/ADR kept in abeyance, until further order.

Later notice be issued on the O.Ps in counter claim, who are not yet served with notices. Counter claimant is to take proper steps today itself. Issue same.

Fixed **23.04.19** for SR on OPs in counter claim.

Civil Judge, Morigaon.